

THE ATOMIC ENERGY (AMENDMENT) ACT, 1987

No. 29 of 1987

[8th September, 1987.]

An Act further to amend the Atomic Energy Act, 1962.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Atomic Energy (Amendment) Act, 1987.

Amend-
ment of
section 2.

2. In section 2 of the Atomic Energy Act, 1962 (hereinafter referred to as the principal Act), in sub-section (1), after clause (b), the following clause shall be inserted, namely:—

33 of 1962.

‘(bb) “Government company” means a company in which not less than fifty-one per cent. of the paid up share capital is held by the Central Government.’

Amend-
ment of
section 3.

3. In section 3 of the principal Act,—

(i) in clause (a), after the words “atomic energy”, the words “either by itself or through any authority or corporation established by it or a Government company” shall be inserted;

(ii) for clause (b), the following clauses shall be substituted, namely:—

“(b) to manufacture or otherwise produce any prescribed or radioactive substance and any articles which in its opinion are, or are likely to be, required for, or in connection with, the production, development or use of atomic energy or such research as aforesaid and to dispose of such prescribed or radioactive substance or any articles manufactured or otherwise produced;

(bb) (i) to buy or otherwise acquire, store and transport any prescribed or radioactive substance and any articles which in its opinion are, or are likely to be, required for, or in connection with, the production, development or use of atomic energy; and

(ii) to dispose of such prescribed or radioactive substance or any articles bought or otherwise acquired by it,

either by itself or through any authority or corporation established by it, or a Government company;”;

(iii) in clause (f), after the words "all matters incidental thereto", the words "either by itself or through any authority or corporation established by it or a Government company" shall be inserted.

4. In sub-section (1) of section 22 of the principal Act,—

Amendment of section 22.

(i) in clause (a), after the words "to operate", the words "either by itself or through any authority or corporation established by it or a Government company," shall be inserted;

(ii) in clause (b), for the words "with the concurrence of", the words "either by itself or through any authority or corporation established by it or a Government company, in consultation with" shall be substituted;

(iii) in clause (c), after the words "is situated," the words "either by itself or through any authority or corporation established by it or a Government company" shall be inserted;

(iv) in the proviso, after the words "Central Government", the words "or such authority or corporation or Government company, as the case may be," shall be inserted.

5. In section 23 of the principal Act, after the words "in relation to any factory owned by the Central Government", the words "or any authority or corporation established by it or a Government company" shall be inserted.

Amendment of section 23.

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